

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA 163/91.

Date of Decision:20-2-91.

G.Ramesh

...Applicant

vs.

1. The Sub-Divisional Inspector (Postal),
Chittoor South Sub-Division, Chittoor,
Chittoor District.

2. The Senior Superintendent of Post
Offices, Chittoor Division,
Chittoor District - 517 001.

...Respondents

- - - -

Counsel for the Applicant : Shri S.V.Muni Reddy

Counsel for the Respondents : Shri Naram Bhaskar Rao,
Addl.CGSC

- - - -
CORAM:

THE HON'BLE SHRI B.N.JAYASIMHA : VICE-CHAIRMAN

THE HON'BLE SHRI D.SURYA RAO : MEMBER (JUDICIAL)

(Order of the Division Bench delivered by
Hon'ble Shri B.N.Jayasimha, Vice-Chairman)

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The applicant herein was appointed as Extra
Departmental Mail Carrier, by the Sub-Divisional Inspector
(Postal) by an order No.PF/EDMC/Thalambedu dt.23-7-90.

This order stated that it is a aprovisional appointment
and that the applicant's services are liable to be termi-
nated at any time without assigning any reasons when the
regular appointment is sought to be made. The applicant
in this application contends that he has worked for more
than six months and he is entitled to be regularised
and in the alternative the respondents ought to consider
his case for regular appointment as and when they propose

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contd....2...

To

1. The Sub-Divisional Inspector (Postal)
Chittoor South Sub-Division, Chittoor, Chittoor Dist.
2. The Senior Superintendent of Post Offices,
Chittoor Division, Chittoor Dist-1.
3. One copy to Mr.S.V.Muni Reddy, Advocate
16-8-240/6D, Malakpet, Hydefabad.
4. One copy to Mr.N.Bhaskar Rao, Addl. CGSC.CAT.Hyd.Bench
5. One spare copy.

pym

to appoint a regular candidate, giving due weightage to his previous appointment. He has filed this application for issuing direction to the respondents for regularising his services or to consider him for regular appointment giving due weightage to his previous appointment.

2. We have heard Shri S.V.Muni Reddy, learned counsel for the applicant and Shri Naram Bhaskar Rao, learned standing counsel for the Respondents, who takes notice on behalf of the Respondents at the stage of admission. It is clear from the averments made in the application that no order has been passed by the respondents appointing the applicant. The applicant also had not made any representation to the authorities in regard to his claim for regularisation. In these circumstances, we find that the application is premature under section 20 of the Administrative Tribunals Act, 1985. The application is accordingly dismissed as premature. No costs.

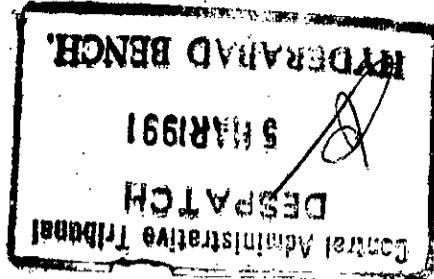
B.N.Jayashimha
(B.N.JAYASIMHA)
Vice-Chairman

D.Surya Rao
(D.SURYA RAO)
Member (J)

Dated: 20th February, 1991.
Dictated in Open Court.

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Deputy Registrar (J)



Admitted and Interim directions
Issued.
Allowed
Disposed of with direction
Dismissed
Dismissed as withdrawn
Dismissed for default
M.A. Orderd/Rejected.
No order as to costs.

O.A. No. 163/91

T.A. No. W.P. No.

M.A./R.A. /C.A. No. In

ORDER / JUDGEMENT:

Dated: 20 - 2 - 1991.

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. J. NARASIMHA MURTY: M(J)

AND

THE HON'BLE MR. D. SURYA RAO : M(J)

AND

THE HON'BLE MR. B. N. JAYASIMHA : V.C.

HYDERABAD BENCH HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

APPROVED BY COMPARED BY

CHECKED BY

X *Aswani*

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2/3/1991